

PARLIAMENTARY DEBATES
RAJYA SABHA
OFFICIAL REPORT
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[P.T.O.]

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RAJYA SABHA

Friday, 25th March, 2011/6th Chaitra, 1932 (Saka)

The House met at eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Prof. Ram Gopal Yadav...(Interruptions)... Mr. Venkaiah Naidu, your name is there. I will call you.

Reported Statement of Home Minister to U.S. Ambassador in 2009 about slow economic development of India

श्री . राम गोपाल यादव (उत्तर प्रदेश): श्रीमन् , उत्तर भारत देश का बहुत महत्वपूर्ण अंग है। उत्तर भारत ने देश की आजादी से लेकर अब तक इस देश की तरक्की में बहुत महत्वपूर्ण भूमिका अदा की है वह चाहे पंजाब रहा हो या देश के अन्य हिस्से , इसने पंडित जवाहरलाल नेहरू , रा जेन्द्र बाबू , जय प्रकाश जी और डॉ . लोहिया जैसे बहुत बड़े लोग देश को दिला लेकिन , मुझे बहुत अफसोस के साथ कहना पड़ रहा है कि आजके कुछ समाचारपत्रों में यह खबर छपी है कि हिन्दुस्तान के गृह मंत्री ने कहा कि भारत का विकास तेजी से होता , अगर इसके केवल दक्षिणी और पश्चिमी हिस्से ही होते। ... (व्यवधान)... यह बात हिन्दुस्तान के गृह मंत्री ने अमेरिका के राजदूत से कही। यह बहुत ही चिन्ता की बात है , देश के लिये बहुत ही शर्मनाक बात है। ... (व्यवधान)... मैं आपके माध्यम से यह चाहूंगा कि देश के गृह मंत्री अपने इस बयान को वद्विर्द्ध करें , इसका खंडन करें , क्योंकि यह पूरे भारत की एकता और अखंडता के लिये खतरनाक है , जबकि देश का गृह मंत्री देश की एकता और अखंडता का प्रतीक होता है। उनके मुँह से इस तरह की बात शोभा नहीं देती और उत्तर भारत के लोगों में इसके प्रति जबरदस्त रोष है , असंतोष है। मैं आपसे अनुरोध करूंगा कि आप डाइरेक्ट करें और देश के गृह मंत्री से कहें कि वे इसका खंडन करें।

श्री शशिनन्द तिवारी (बहिर): सर, इसके बारे में गृह मंत्री जी को सफाई देनी चाहिए। ... (व्यवधान)... यह बहुत ही खतरनाक बात है। ... (व्यवधान)...

श्री उपसभापति : इसकी authenticity क्या है ? Now, Shri Narendra

Kumar Kashyap ...(*Interruptions*)...

श्री शक्तिनन्द तकिरी : सर, यह जो खबर छपी है, यह सही है या गलत है, ... (व्यवधान) ...

श्री उपसभापति : इसमें क्या है? ... (व्यवधान) ... उन्होंने Zero Hour दिया है उन्होंने बोला है ... (व्यवधान) ... Zero Hour में गवर्नमेंट का response नहीं आता। ... (व्यवधान) ...

श्री माननीय सदस्य : सर, यह देश की अखंडता ... (व्यवधान) ... की ही बात नहीं है ... (व्यवधान) ...

श्री उपसभापति : यह सब अखबार की खबर है ... (व्यवधान) ...

श्री राम कृपाल यादव (बहिर) : अगर देश के गृह मंत्री की यह भावना रहेगी , तो ... (व्यवधान)... यह तो बहुत दुर्भाग्यपूर्ण है। ... (व्यवधान)...

श्री वीर पाल सहि यादव (उत्तर प्रदेश) : यह देश की एकता और अखंडता की बाह है ... (व्यवधान)...

श्री उपसभापति : श्री नरेन्द्र कुमार कश्यप।

Scarcity of anti-Rabies vaccine in Hospitals

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश) : मान्यवर , मैं जीरो ऑवर के माध्यम से देश की एक गंभीर समस्या सदन के माध्यम से सरकार के संज्ञान में लाना चाहता हूँ।

मान्यवर , हमारे देश में हर दक्षिण हजारा लोग कुत्ते के काटने से गंभीर रूप से बीमार होते हैं । उससे एक ऐसी बीमारी हो जाती है , जिसका इलाज अगर समय से न किया जाए , तो किसी भी आदमी की मौत निश्चित है।

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, this is a clear case of discrimination. आपने कहा कि "000000 के काटने से »000000...", यह तो बहुत gender discrimination है। मैं आपत्ति जताना चाहता हूँ। ... (व्यवधान)...

श्री राजपाल सहि सैनी (उत्तर प्रदेश) : एक तो कुत्ते के काटने से लोग मर रहे हैं और ... (व्यवधान)...

श्री उपसभापति : बैठिए , बैठिए।

श्री नरेन्द्र कुमार कश्यप : मान्यवर , ये हासलात उस समय और ज्यादा मुश्किल हो जाते हैं , खास तौर से हमने गाँवों , देहातों और शहरों में देखा है , जब कुत्ते के काटने के बाद अस्पतालों में उस मरीज को दवाई नहीं मिलती , उसके इंजेक्शन नहीं मिलते और अगर इंजेक्शन मिलते भी हैं तो उसकी कीमत इतनी ज्यादा होती है कि एक गरीब आदमी उसको खरीद नहीं पाता , लखिया हजारा लोग हर साल बलि इलाज के मर जाते हैं। मैं सरकार का ध्यान इस गंभीर बीमारी की तरफ दिलाना चाहता हूँ। सरकार इस पर कोई न कोई ऐसा कामून बनाये जिससे पंचायत से लेकर जिला , तहसील और मंडल स्तर पर इंजेक्शन का इंजाम हो या

कुत्तों को इंजेक्शन देकर इस बीमारी से समाज को बचाया जाए।
चूंकि यह बीमारी आज हमारे देश
में लाइलाज होती जा रही है, इसलिए मैं आपके माध्यम से सरकार
से यह माँग करता हूँ कि इस गंभीर बीमारी का इलाज ढूँढने के
लिए कोई न कोई क़ानून बनाकर देश के लोगों को इस गंभीर बीमारी
से बचाया जाए। धन्यवाद

श्री वीर पाल सहि यादव (उत्तर प्रदेश): महोदय, मैं
स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ।

श्री खेकिहो झमिमी (नागालैंड): महोदय, मैं स्वयं को इस
वषिय के साथ सम्बद्ध करता हूँ।

**Revelations made by Shunglu Committee about instances of
corruption in Commonwealth Games**

SHRI M. VENKAIAH NAIDU (Karnataka): Mr. Deputy Chairman, Sir, it is
a very serious issue that I am going to raise here, a matter of urgent
public importance.

The V.K. Shungulu Committee probing the Commonwealth Games scam submitted

three reports to the Government. Those reports have not been made public so far. It may be recalled, Sir, that this Committee was appointed by the Prime Minister himself with an assurance that immediate action will be taken once the enquiry is completed. Now, the enquiry has been completed and three reports have been submitted. The reports indict the Delhi Government, Lieutenant Governor and the DDA. All these three agencies were named in the reports for their irregularities, involvement in corruption as also cost overrun and abnormal delay.

Sir, the first report said that there was a loss of Rs.200 crores to the exchequer. As per the second report, the builder at the Games Village declared an advance tax of Rs.780 crores, leaving another Rs.500 crores. Many unwanted works were taken up. They had missed their deadlines and suffered from tendering and procurement maladies. It is a very serious matter, Sir. The entire country was agitated about the irregularities in the Commonwealth Games.

It may be recalled that in the backdrop of that issue, the Prime Minister had volunteered himself and asked us to wait till the enquiry was over and said that action will be taken. So far, no action has been taken. More than Rs.60,000 crores of public money has been looted and cheated. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: After he has...

SHRI M. VENKAIAH NAIDU: Please try to understand. It is a very serious issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am not saying anything to you. But please tell this to the others. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, they may be requesting the same. It is such a big fraud committed on the nation. It has really brought shame to the nation in the international community in conducting the Commonwealth Games.

MR. DEPUTY CHAIRMAN: All that cannot be discussed during Zero Hour.

SHRI M. VENKAIAH NAIDU: Sir, the purpose of conducting the

Commonwealth Games, at that time, was to create a common wealth for the country. It has become individual wealth and loot for some individuals. Now, the Committee appointed by the Prime Minister himself has indicted the Delhi Chief Minister. She has no right to continue in office. ...(*Interruptions*)... She must quit forthwith. Then, action should be taken against the Lieutenant Governor of Delhi who is also involved in this. Also, action must be taken against the DDA officials who are also involved in this massive scam and scandal. This requires immediate attention of the House. We demand

that the Government should come forward, place the report of the Shungulu Committee on the Table of the House and, then, we should discuss it. The Government should also inform us of the action taken in this matter. ...*(Interruptions)*... The other day, when the report came and the matter was raised in the Delhi Assembly, all the Opposition Members were taken out of the Delhi Assembly. Are we in a democracy?

MR. DEPUTY CHAIRMAN: We cannot discuss Delhi Assembly here.

SHRI M. VENKAIHA NAIDU: I am not discussing it, Sir. We are the Council of States. I am just bringing to your notice what is happening right under our nose in the National Capital. Such a massive loot has taken place and there is a serious indictment by the official committee appointed by the Prime Minister. What is the response of the Government? What action does the Government want to take on this? ...*(Interruptions)*...

श्रीमती माया सहि (मध्य प्रदेश): सर, इस वषिय पर मैं भी कुछ कहना चाहती हूँ ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: You only associate yourself.

श्रीमती माया सहि : सर, मैं स्वयं को इस वषिय के साथ सम्बद्ध करती हूँ

श्री श्रीगोपाल व्यास (छत्तीसगढ़): महोदय, मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

श्री जय प्रकाश नारायण सहि (झारखंड): महोदय मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

श्री प्रकाश जाबडेकर (महाराष्ट्र): महोदय, मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

श्री बलविंदर सहि भुंडर (पंजाब): महोदय, मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

श्री दुर्जनारायण पाणि (उड़ीसा): महोदय, मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

श्री पुरुषोत्तम खोडाभाई रूमाला (गुजरात): महोदय, मैं स्वयं को इस वषिय के साथ सम्बद्ध करता हूँ

कुछ माननीय सदस्य : महोदय, हम स्वयं को इस वषिय के साथ

सम्बद्ध करते हैं:

SHRI S. S. AHLUWALIA (Jharkhand): What is the response of the Government? ...(*Interruptions*)... We want a response from the Government, Sir. ...(*Interruptions*)...

श्री पुरुषोत्तम खोडाभाई रूपाला : चूंकि यहाँ कांग्रेस की मुख्य मंत्री हैं, इसलिए कुछ नहीं कथित गया।
...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: By raising an issue during Zero Hour, you cannot seek the response of the Government. ...(*Interruptions*)... You should have raised this issue in some other form. ...(*Interruptions*)... But the point is you have raised it in Zero Hour. ...(*Interruptions*)... You have raised it in Zero Hour. ...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: We had requested for a JPC. It was not agreed upon. ...(*Interruptions*)... Then, the Supreme Court...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Venkaiah Naiduji, if you wanted to raise this issue, you should have raised it in some other form. You have raised it in Zero Hour. What is it that I can do? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at eleven minutes past eleven of the clock. The House re-assembled at twenty-six minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

SHRI RAJIV PRATAP RUDY (Bihar): Sir, Shri Venkaiah Naidu raised the issue...(*Interruptions*)...

श्री उपसभापति : वह हो गया है ...(*व्यवधान*)...

SHRI M. VENKAIAH NAIDU: Sir, I hope the Government will take this seriously and do something.

MR. DEPUTY CHAIRMAN: The Government will definitely...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: ...in pursuance of the Report. Nobody is there, Sir.

MR. DEPUTY CHAIRMAN: The Government is there.

SHRI M. VENKAIAH NAIDU: Sir, it is not an ordinary issue like a Zero Hour Mention. It is a very important issue, burning issue for the entire country. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, Message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Institute of Technology (Amendment) Bill, 2011

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of

Procedure and Conduct
of Business in Lok Sabha, I am directed to enclose the Institutes
of Technology (Amendment) Bill, 2011, as passed by Lok Sabha at its
sitting held on the 24th March, 2011.”

Sir, I lay a copy of the Bill on the Table.

**Revelations made by Shungulu Committee about instances of
corruption in Commonwealth Games - (Contd.)**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(SHRI PAWAN KUMAR BANSAL): Sir, the Shunglu Committee was set up by an
Executive Order. Sir, the Report has to be studied by the Government.
And, Sir, I can only assure that whatever action is ever required, the
Government would never be found wanting in that. So, we will not ever
deter from taking any action whatever is necessary. But, Sir, it is
absolutely essential ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR (Maharashtra): That is your promise.
...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Will you act on the recommendations? That
is all. ...*(Interruptions)*...

SHRI PAWAN KUMAR BANSAL: Sir, it is imperative that the
Report...*(Interruptions)*... No, no, no. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Do not act like a lawyer. Will you act on
the Shunglu Committee Report? It is simple. Just one line.
...*(Interruptions)*...

SHRI PAWAN KUMAR BANSAL: Sir, I said that the Government will not
be found
wanting in anything that the Government has to do. The Government
understands its responsibility. The Report will have to be studied.
Wherever any action is required and the Government feels that action
is required, the action would be taken. Sir, I would only
submit...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: That means so many adjectives.
...*(Interruptions)*... Why did you appoint that Committee?
...*(Interruptions)*...

SHRI PAWAN KUMAR BANSAL: Sir, I would only submit that the leaders
of the Opposition should also give us some time to study the Report.

SHRI M. VENKAIAH NAIDU: That I can understand, Sir. But saying...

...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: But he should not pass judgment on that.

...(Interruptions)...

SHRI M. VENKAIAH NAIDU: But saying, if the Government feels it necessary, he was trying to cover up...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, when we demanded the JPC on the CWG, at that time they said that the Shunglu Committee Report is there. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: What action are you going to take on ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, the Minister has said it. ...*(Interruptions)*... You wanted a response from the Government, the Government has responded. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, no Report has come. ...*(Interruptions)*... No Report has come. ...*(Interruptions)*... No inquiry has taken place. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Venkaiah Naiduji, ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Sir, it was not a normal CAG Report. ...*(Interruptions)*... That it will go to the President and then...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You mentioned the issue. ...*(Interruptions)*... You wanted a response from the Government, the Government has responded. ...*(Interruptions)*... You referred to a newspaper, and they have responded. As and when ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, we understand your problem and also the problem of the House because today is the last day. But, at the same time, it is a Committee appointed by the Prime Minister with an assurance that prompt action will be taken. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: It is the Prime Minister's...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, the hon. Minister is just adding adjectives to it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Shri Avtar Singh Karimpuri. ठीक है, ठीक है, कृपया आप बैठिए। ...*(व्यवधान)*...

SHRI M. VENKAIAH NAIDU: Mr. Shukla ...(*Interruptions*)...

श्री उपसभापति : कृपया आप बैठिए। ...(*व्यवधान*)... Shri Shukla,
please sit down. ...(*Interruptions*)... Now, Shri Avtar Singh
Karimpuri. ...(*Interruptions*)... कृपया आप बैठिए। ...(*व्यवधान*)...

Damage being done to crops by the blue bucks in the country

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश) : उपसभापति
महोदय , मैं आपकी इजाज़त से एक महत्वपूर्ण मुद्दा सदन में उठा
रहा हूँ। पूरे देश में कस्बानों का नुकसान करने में नील गाय
का बहुत बड़ा योगदान है।

किसान आजदेश में आत्महत्याएं कर रहे हैं , लाखों की संख्या में किसानों ने आत्महत्याएं की हैं। जसि देश का किसान आत्महत्या करता है , उस देश के मजदूर की हालत भी बद से बदतर हो जाती है। मजदूर और किसान को बचाने के लिए , जो किसानों की फसलें नील गाय द्वारा बर्बाद की जा रही हैं , उनको रोकना बहुत जरूरी है। मैं आपके माध्यम से सरकार से यह कहना चाहता हूं , अपील करना चाहता हूं कि नील गाय से किसानों की फसलों की बर्बादी को बचाने के लिए सरकार कोई पहल करे। यह सरकार हमेशा यह कहती है कि हम किसानों के बड़े हितैशी हैं। एक तरफ जहां बहुत बड़े पैमाने पर उन्हें नकली बीज और नकली दवाइयां दी जा रही हैं , वहीं दूसरी ओर किसानों को उनकी फसल की सही कीमत नहीं दी जा रही है। महोदय , किसान पहले से ही बहुत बड़े आर्थिक संकट से जूझ रहा है , उसके ऊपर यह जो नील गाय है , इसको रोकने के लिए आजादी के 63 साल के बाद भी कोई इंतिजाम नहीं किए गए हैं। मैं यह कहना चाहता हूं कि सरकार इस पर नोटिस ले और इसके संबंध में पूरे देश में कोई नीति तैयार करे , ताकि किसानों की फसल को बचाया जा सके। इसके अलावा जो रोड ऐक्सीडेंट्स होते हैं , उनमें भी लोगों की बहुत सी जानें गयी हैं। मेरा आपके माध्यम से अनुरोध है कि इस वषिय को गंभीरतापूर्वक लेते हुए इसके संबंध में कोई असरदार नीति तैयार करके किसानों और आमजनमानस को बचाने के लिए प्रोग्राम तैयार किया जाए। धन्यवाद।

श्री जय प्रकाश नारायण सहि (झारखंड): महोदय , मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूं।

श्री ओम प्रकाश माथुर (राजस्थान): महोदय , मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूं।

श्री सुरेन्द्र मोतीलाल पटेल (गुजरात): महोदय , मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूं।

श्री पुररू षोत्तम खोडाभाई रूपाला (गुजरात): महोदय , मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूं।

SHRI K.N. BALAGOPAL (Kerala): Sir, I want to raise an important matter. ... (Interruptions)... One MP of this house ... (Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, please allow him. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no, there is no permission.

...(Interruptions)... I cannot allow like that. ...(Interruptions)...
Nothing will go on record. ...(Interruptions)... We have not
permitted. ...(Interruptions)... Special Mentions.
...(Interruptions)... There is no notice. ...(Interruptions)... It is
just an allegation. ...(Interruptions)...

SHRI SITARAM YECHURY: It is an important matter, Sir.
...(Interruptions)... Please allow him, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You should give your notice.
...(Interruptions)... If he is a Member, there should be notice.
...(Interruptions)... I cannot take up like this.
...(Interruptions)... There should be notice. ...(Interruptions)...
Even if he is a Member of this House, we have to give notice.
...(Interruptions)... If you are raising anything against a Member,
you have to give notice to him. ...(Interruptions)... How can I allow
it? ...(Interruptions)...

SHRI SITARAM YECHURY: You please understand the situation.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: I understand the situation but I cannot allow violation of the rules. ...(Interruptions)... It is our fundamental duty to give notice to the concerned Member. ...(Interruptions)... We have to give notice to the Member. ...(Interruptions)... Now, the Member is not here. ...(Interruptions)... I cannot allow it in his absence. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, the problem is that today is the last day of this Session. ...(Interruptions)... We are seeking permission of the Chair. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You can give notice during the next Session. ...(Interruptions)... What I can do, please tell me. ...(Interruptions)... One minute. ...(Interruptions)... We have a foreign delegation.

**WELCOME TO PARLIAMENTARY DELEGATION
FROM KOREA**

MR. DEPUTY CHAIRMAN: Hon. Members, I have an announcement to make.

We have with us, seated in the Special Box, Members of a parliamentary delegation from the Republic of Korea, currently on a visit to our country under the distinguished leadership of His Excellency Mr. Park Hee-Tae, Speaker of the National Assembly of the Republic of Korea.

On behalf of the Members of the House and on my own behalf, I take pleasure in extending a hearty welcome to the leader and other members of the delegation and wish our distinguished guests an enjoyable and fruitful stay in the country. We hope that during their stay here they would be able to see and learn more about our parliamentary system, our country and our people, and that their visit to this country will further strengthen the friendly bonds that exist between India and the Republic of Korea.

Through them we convey our greetings and best wishes to the Parliament and the friendly people of the Republic of Korea.

**Damage being done to crops by the blue bucks
in the country - (Contd.)**

SHRI SITARAM YECHURY: Sir, please allow me to raise an issue. I am perfectly aware of the rules but the point is that, it is a news item that has appeared after the time for the notice was over. Today is the last day. I am beseeching the wisdom of the Chair on how this matter can

be raised. It is very serious. A Member of our House was caught with Rs. 57 lakhs on the eve of elections. That is the point. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Without giving a notice, you cannot name a Member. ...*(Interruptions)*...

SHRIMATI BRINDA KARAT (West Bengal): We are not naming the Member.

SHRI SITARAM YECHURY: I am not naming anyone.

MR. DEPUTY CHAIRMAN: When I allow you, then, you have to name him.

SHRI SITARAM YECHURY: I am asking your wisdom...

MR. DEPUTY CHAIRMAN: I cannot because it is a violation of his Fundamental Right, the Member's Right. ...*(Interruptions)*...

SHRIMATI BRINDA KARAT: Sir, the TMC MP, a defector MP to the TMC, to the Trinamool Congress...*(Interruptions)*... He is caught with Rs. 57 lakhs. How is it possible?

MR. DEPUTY CHAIRMAN: No, no, if he is a Member, then please try to understand.

SHRIMATI BRINDA KARAT: We are not taking the Member's name. We are taking the Party's name. Who is sending that money to buy votes in Assam?

MR. DEPUTY CHAIRMAN: We are not discussing a political party here. Now, we will take up Special Mentions. Shri Jai Prakash Narayan Singh. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Nothing will go on record. I am helpless. Please...*(Interruptions)*... You have other platform, not here. ...*(Interruptions)*...

SPECIAL MENTIONS

Need to put ban on the sale of Chinese items to protect the Small Scale Industries

श्री जय प्रकाश नारायण सहि (झारखंड): महोदय, होली का

त्यौहार अभी हाल ही में मनाया गया है। इस त्यौहार के अवसर पर बहुत बड़ी मात्रा में चीन में बनी पच्चिकारियां, रंग और अन्य पदार्थ बाजार में बिक रहे थे। महोदय, दक्किली के अवसर पर पटाके और रक्षा बंधन के अवसर पर राखियां भी चीन से आ रही हैं। हमारी मंडियां में चीन की सब्जियां और फल भी उपलब्ध हैं। इसके अतिरिक्त चीन में बने खिलौने, घड़ियां, ताबले और न जाने कितने और भी पदार्थ हमारे बाजार में बिक रहे हैं, जसिके कारण हमारा लघु उद्योग लगभग बन्द होता जा रहा है। मैं माननीय वाणिज्य मंत्री जी से नकिदन करना चाहूंगा कि लघु उद्योग को बचाने

के लिये भारत सरकार अति आवश्यक जरूरी काम करे , ताकि हमारी डेवेलोपिंग की आवश्यक वस्तुएं हमारे देश में निर्मित लघु उद्योग के माध्यम से ही बाजार में बिके। मैं सरकार से यही आग्रह करना चाहता हूँ धन्यवाद।

श्री कलराज मश्री (उत्तर प्रदेश) : महोदय , मैं इसका समर्थन करता हूँ

श्री रघुनन्दन शर्मा (मध्य प्रदेश) : महोदय , मैं भी इसका समर्थन करता हूँ

**Concern over large number of transfers of faculty members of the
Pandit Sunderlal Sharma Central Institute of Vocational Education
(PSSCIVE)**

SHRI SHADI LAL BATRA (Haryana): Sir, I draw your attention to the large number of the transfers of the faculty members recruited for working in the area of vocational education at the apex body i.e. Pandit Sunderlal Sharma Central Institute of Vocational Educational (PSSCIVE), Bhopal. Sir, the Government had permitted NCERT to set up PSSCIVE as apex body for growth and development of vocational education in India in pursuance of the implementation of the National Policy on Education, 1986 and Programme of Action 1992. Later, advertisements appeared in national newspapers for recruitment of faculty in vocational education to be posted at PSSCIVE, Bhopal. The job description is to work in the area of vocational education. Consequently, the faculty was recruited and posted at PSSCIVE, Bhopal. They were working in PSSCIVE. A few transfers of faculty members in commerce, home science and agriculture of vocational stream have been made in last 8-10 years from PSSCIVE to other constituent units of NCERT. This has greatly hampered the development of vocational education and manpower development programmes in the country. I request the Government to call for a detailed performance report of those transferred faculty members from PSSCIVE, Bhopal and make an assessment of what work they had performed in the area of vocational education as part of their current and past assigned duties besides taking steps to post them back at PSSCIVE, Bhopal for which they had been recruited so that the success of the vocationalisation of education programme in the country and delivery system of instructions and support service could be achieved in a big way.

**Demand to provide financial assistance to Chhattisgarh for
developing infrastructure to fight naxalism**

श्री श्रीगोपाल व्यास (छत्तीसगढ़): उपसभापति महोदय, सभी लोग जानते हैं कि नया राज्य छत्तीसगढ़ सर्वाधिक नक्सल प्रभावित है। वहां तेजी से हो रहे विकास के प्रयासों में यह सबसे बड़ी बाधा है। राज्य सरकार लंबे समय से पुलिस बल आधुनिकीकरण योजना के अंतर्गत "ए" श्रेणी की मांग कर रही है। इस योजना को केवल एक वर्ष बढ़ाने से छत्तीसगढ़ का काम नहीं चलेगा क्योंकि इन क्षेत्रों में अत्याधुनिक सुरक्षा उपकरण, बैरिकेड, थाना, चौकी निर्माण आदि कराया जाना आवश्यक है। वास्तव में छत्तीसगढ़ को "ए" श्रेणी में रखते हुए 100 प्रतिशत केन्द्रांश देने की आवश्यकता है। राज्य ने शहरों के बड़े प्रतिष्ठानों, धार्मिक, सांस्कृतिक संस्थानों इत्यादि की सुरक्षा के लिए स्टेट इंडस्ट्रियल सिक्योरिटी फोर्स के गठन का नशिय कया है। इस हेतु भी इंडियन रजिर्व बटालियन के अनुरूप केन्द्र द्वारा सहयोग प्रदान करना चाहिए।

उपसभा पति महोदय , नक्सलवाद पर कारगर अंकुश व जनता की पहुंच सुनिश्चित करने हेतु राज्य में 2 नये राजस्व जल्लि व 3 पुलिस जल्लिों का गठन कयिा गया है। इनमें अधोसंरचना वकिस के लएि प्रत्येक जल्लि के लएि वशिष पैकेज की मांन्र स्वाभाविक है। राज्य के चार नये जल्लिों को भी सुरक्षा संबंघी एस.आर.ई. योजना में जोड़ने की आवश्यकता है। राजमार्ग 16 पर बी.आर.ओ. को कार्य पूर्ण होने तक कार्य करते रहने की मांन्र पहले भी की जा चुकी है। मेरा केन्द्र सरकार से नविदन है कि छत्तीसगढ़ राज्य की उपरोक्त आवश्यकताओं को गंभीरता से लेकर यथाशीघ्र पूरा करें। धन् यवाद।

श्री उद्वनारायण पाणि (उड़ीसा): उपसभापति महोदय , मैं अपने आपको इससे सम्बद्ध करता हूँ।

श्री ओम प्रकाश माथुर (राजस्थान): उपसभापति महोदय , मैं अपने आपको इससे सम्बद्ध करता हूँ।

श्री नतुजी हाल्लाजी ठाकुर (गुजरात): उपसभापति महोदय , मैं अपने आपको इससे सम्बद्ध करता हूँ।

Demand to initiate urgent steps to extradite Warren Anderson, former Chairman of the Union Carbide Corporation

SHRI K.N. BALAGOPAL (Kerala): Sir, the Delhi Chief Metropolitan Court yesterday accepted the plea of the CBI for extradition of Warren Anderson, the key accused in Bhopal Gas Tragedy. The court said, "There is no bar in law seeking the extradition of Anderson and there is no ground or reason for the US authorities for not cooperating with the CBI."

The court also asked the CBI to approach the Ministry of External Affairs which will send the extradition request to the US authorities. Technically, a court's nod is required for such a request to be moved, and that is fulfilled now.

The CBI was not pursuing Anderson's extradition since 2004, when their last such request was rejected by the US authorities without proper reason. The Union Carbide Gas Tragedy was the worst pesticides/chemical factory disaster in the world. It is a well settled fact that the people were massacred due to the guilty

negligence on the part of the management of Union Carbide. More than 15,000 people died when toxic gas leaked from Union Carbide plant on the nights of 2nd and 3rd December, 1984. The number of seriously injured were more than 50,000. But the country has witnessed a judicial process which did not brought in the real culprits with appropriate punishment. The kingpin of the massacre was not brought before the process of law.

Finally, now, the judiciary has again directed the CBI for extradition of Anderson. This is to be done immediately with the bold intervention of the External Affairs Ministry and the hon. Prime Minister of India.

Hence, I urge upon the Government to take urgent steps on this issue for protecting the belief of the common people in rule of law.

DR. BARUN MUKHERJI (West Bengal): Sir, I associate myself with the Special Mention made by my friend.

SHRIMATI BRINDA KARAT (West Bengal): Sir, I also associate myself with the Special Mention made by my colleague.

**Demand to maintain regular supply of coal to thermal power plants
of the country, particularly in Maharashtra**

DR. BHARATKUMAR RAUT (Maharashtra): Sir, I wish to bring to the notice of the House the grave situation of coal supply to various power generation units all over the country that is likely to create acute shortage of power generation during the ensuing summer, thus resulting in further staggering of electricity supply. Considering the demand for electricity increase during summer, the shortage of power generation will further worsen the situation.

The Union Power Minister, Shri Sushilkumar Shinde, in his letter to the PMO has said that the Coal India Limited has failed to meet the supply target. This will result in reduction of some 17,000 MW generation capacity that is in the pipeline from being switched on.

In India, as much as 70 per cent of electricity is generated by coal-based thermal stations. These plants proved to be the backbone of the power supply, particularly during the summer when hydro production is much less. Sir, Maharashtra being the largest power generation State, it is the worst sufferer due to the coal shortage. Out of total 16,000 MW installed capacity, Maharashtra produces 7,295 MW power through its thermal plants, while only 2,344 MW is generated through hydro-means. In this case, it is necessary to ensure that coal supply to Maharashtra remains intact. Out of seven thermal power plants in Maharashtra, four plants are undergoing renovation for extra generation capacity. If the coal supply declines, all efforts will go waste. Considering that Maharashtra is already facing shortage of over 3,000 MW, the upgradation of thermal power plants is an immediate necessity.

I, therefore, request the hon. Power Minister to look into the issue on urgent basis

and reinstate coal supply to thermal power plants, particularly those
in Maharashtra.

Thank you.

**Demand to improve the working of LIC of India and give
adequate facilities to its agents**

श्री रुद्रनारायण पाणि (उड़ीसा): उपसभापति महोदय, भारत सरकार द्वारा इन दिनों लिये जा रहे कई पदक्षेपों से ऐसा लगता है जैसे राष्ट्रीयकृत बीमा उद्योग, भारतीय जीवन बीमा निगम नकारात्मक रूप से प्रभावित होता जा रहा है। आजभी देश का आम बीमा-धारक भारतीय जीवन बीमा निगम अथवा लाइफ

इंश्योरेंस कॉरपोरेशन ऑफ इंडिया पर पूर्ण विश्वास रखता है। LIC के पास 21 करोड़ व्यक्तिगत बीमा-धारकों को 34 करोड़ पॉलिसियां हैं। पूरे विश्व में केवल चार देशों अर्थात् इंडोनेशिया, अमेरिका, भारत एवं चीन की जनसंख्या ही इससे अधिक है। दावा भुगतानों में LIC विश्व में प्रथम स्थान पर है। वित्तीय वर्ष 2009-10 में इस नबि म ने कुल 2.11 करोड़ दावों के तहत 53,954 करोड़ राशि का भुगतान किया है। बकाया दावों का प्रतिशत मात्र 1.14 प्रतिशत है। LIC ने आम आदमी बीमा योजना के तहत अभी तक 1.63 करोड़ भूमिहीन परिवारों को बीमा किया है। इस संगठन ने वित्तीय वर्ष 2009-10 में आयकर के रूप में 3,257.38 करोड़ एवं सेवाकर के रूप में 1,371.84 करोड़ रुपए का भुगतान किया है। इस सार्वजनिक क्षेत्र ने मार्च, 2010 तक 1,48,197 करोड़ रुपए सामाजिक एवं दान्यागत क्षेत्र अर्थात् ऊर्जा, हाउसिंग, सड़कें, रोड, पोर्ट और पुल आदि में निवेश किया है। LIC देश में सबसे बड़ा संस्थागत निवेशक है, जिसने वित्तीय वर्ष 2009-10 में 61,000 करोड़ रुपए से अधिक स्टॉक मार्केट में निवेश किया है। इसमें सर्वोपरी कुल 13.59 लाख अभिकर्ता कार्यरत हैं। जो संख्या की दृष्टि से विश्व में सर्वाधिक है।

महोदय, आज की आवश्यकता है कि इन्हीं अभिकर्ताओं की सुविधा के प्रति LIC ध्यान दे एवं भारत सरकार LIC के प्रति ध्यान दे जिससे देश के आम बीमा-धारकों को अधिक सुविधा प्राप्त हो। सरकारी नीति विदेशी बीमा कंपनियों के अनुकूल नहीं होनी चाहिए। सरकार को अब ऐसा कोई कदम नहीं उठाना चाहिए, जिससे इस राष्ट्रीय उद्योग भारतीय जीवन बीमा निधि को नुकसान पहुंचे और विदेशी बीमा कंपनियों को लाभ मिले, बल्कि यह सुनिश्चित किया जाना चाहिए कि LIC के तमाम अभिकर्ताओं को अच्छी से अच्छी सामाजिक सुरक्षा प्राप्त हो, ताकि ये आम बीमाधारकों की दृष्टि से सेवा कर सकें।

श्री प्रकाश जावडेकर (महाराष्ट्र): महोदय, जो विश्व माननीय सदस्य ने उठाया है, मैं अपने को उससे सम्बद्ध करता हूँ।

श्री श्रीगोपाल व्यास (छत्तीसगढ़): महोदय, जो विश्व माननीय सदस्य ने उठाया है, मैं अपने को उससे सम्बद्ध करता हूँ।

श्री कप्तान सहि सोलंकी (मध्य प्रदेश): महोदय, जो विश्व माननीय सदस्य ने उठाया है, मैं अपने को उससे सम्बद्ध करता हूँ।

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SHRIMATI BRINDA KARAT (West Bengal): Sir, I associate myself with what the hon. Member, Shri Rudra Narayan Pany, has said.

SHRI MOHAMMED AMIN (West Bengal): Sir, I associate myself with what the hon. Member, Shri Rudra Narayan Pany, has said.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with what the hon. Member, Shri Rudra Narayan Pany, has said.

SHRI R.C. SINGH (West Bengal): Sir, I associate myself with what the hon. Member, Shri Rudra Narayan Pany, has said.

Need for effective mechanism for solid waste management

SHRI THOMAS SANGMA (Meghalaya): Sir, I rise to bring forth my concerns about the lack of effective policy on waste management. There is no Indian policy document which examines

waste as part of a cycle of production-consumption-recovery or perceives waste through a prism of overall sustainability. In fact, interventions have been fragmented and are often contradictory. The new Municipal Solid Waste Management Rules, 2000, which came into effect from January, 2004, fails even to manage waste in a cyclic process. Waste management is still a linear system of collection and disposal, creating health and environmental hazards. Urban India is likely to face a massive waste disposal problem in the coming years. A closer look at the current and future scenario reveals that waste needs to be treated holistically, recognizing its natural resource roots as well as health impacts. Critical issues, such as, industry responsibility, a critical paradigm to enable sustainable recycling and to catalyze waste reduction through, say better packing, have not been touched upon. Any new paradigm should include a cradle-to-grave approach, with responsibility being shared by many stakeholders, including product manufacturers, consumers and communities, the recycling industry, trade municipalities and the urban poor. While holistic solutions are available, municipalities have struggled to implement them without proper planning and support from various Ministries.

Realising the need for a rethinking over waste management in the country, I urge upon the Government of India to pay the required attention towards this neglected issue and take appropriate steps in improving the waste management in the country.

SHRI ASHOK GANGULY (Nominated): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI RANJITSINH VIJAYSINH MOHITE-PATIL (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI B. JAYASHREE (Nominated): Sir, I associate myself with the Special Mention made by the hon. Member.

PAPERS LAID ON THE TABLE

Quarterly review of trends in relation to Budget (2010-11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003, a copy (in English and Hindi) of the Statement on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the third quarter of the financial year 2010-11.

[Placed in Library. See No. L.T. 4397/15/11]

I. Report and Accounts (2009-10) of NACIL, New Delhi and Pawan Hans Helicopters Ltd., New Delhi and related papers

II. Report and Accounts (2009-10) of IGRUA, Raebareli and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, on behalf of Shri Vayalar Ravi, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) (a) Annual Report and Accounts of the National Aviation Company of India Limited (NACIL), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 4401/15/11]

(ii) (a) Annual Report and Accounts of the Pawan Hans Helicopters Limited, New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4546/15/11]

- II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Indira Gandhi Rashtriya

Uran Akademi, Fursatganj, Raebareli, for the year 2009-10, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4241/15/11]

**Report and Accounts (2009-10) of Centre for Studies in Civilizations
for implementation of the Project of History of Indian Science,
Philosophy and Culture, New Delhi and related paper**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND
THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL
SIBAL): Sir, I lay on the Table, a copy each (in English and Hindi) of
the following papers:--

- (a) Annual Report and Accounts of the Centre for Studies in Civilizations for implementation of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2009-10, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4402/15/11]

**Report and Accounts (2009-10) of various Hotel Management and
Catering Institutes and related papers**

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): Sir, I lay on the
Table, a copy each (in English and Hindi) of the following papers:--

- (a) Annual Report and Accounts of the National Council for Hotel Management and Catering Technology (NCHMCT), Noida, Uttar Pradesh, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, Jammu and Kashmir, for the year 2009-10, together with the Auditor's Report on the Accounts.

- (c) Annual Report and Accounts of the Institute of Hotel Management, Catering and Nutrition, Pusa, New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (d) Review by Government on the working of the above Council/Institutes.

[Placed in Library. See No. L.T. 4403/15/11]

I. Report and Accounts (2009-10) of various Shipping companies and related papers.

II. Report and Accounts (2009-10) of Kolkata Port Trust and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Sir, on behalf of Shri G. K. Vasani, I lay on the Table:-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) (a) Thirty-fourth Annual Report and Accounts of the Dredging Corporation of India Limited (DCI), Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4164/15/11]

(ii) (a) Annual Report and Accounts of the Shipping Corporation of India Limited, Mumbai, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Annexure to the Directors' Report of the Shipping Corporation of India Limited, Mumbai, for the year 2009-10.

(c) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the

delay in laying the papers mentioned at (1) (ii) above.

[Placed in Library. See No. L.T. 4163/15/11]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 of the Major Port Trusts Act, 1963:-

(a) Annual Accounts of the Kolkata Port Trust, Kolkata, for the year 2009-10, and the Audit Report thereon.

(b) Review by Government on the Annual Accounts and Audit Report of the above Port Trust.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers maintained at (1) above.

[Placed in Library. See No. L.T. 4245/15/11]

Report and Accounts (2009-10) of JNARDDC, Nagpur and related papers

SHRI ASHWANI KUMAR: Sir, on behalf of Shri Dinsha J. Patel, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2009-10, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4384/15/11]

Notifications of the Ministry of Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): Sir, I lay on the Table:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment (Protection) Act, 1986:-

(1) S.O. 1333 (E), dated the 7th June, 2010, regarding Constitution of the State Level Environment Impact Assessment Authority (SEIAA), West Bengal.

(2) S.O. 1803 (E), dated the 23rd July, 2010, regarding Constitution of the State Level Environment Impact Assessment Authority (SEIAA), Gujarat.

(3) S.O. 2402 (E), dated the 4th October, 2010, regarding

Constitution of
the State Level Environment Impact Assessment Authority
(SEIAA), Karnataka.

- (4) S.O. 2551 (E), dated the 13th October, 2010, regarding
Constitution of the State Level Environment Impact
Assessment Authority (SEIAA), Uttar Pradesh.

- (5) S.O. 2646 (E), dated the 26th October, 2010, regarding Constitution of the State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh.
- (6) S.O. 254 (E), dated the 7th February, 2011, regarding Constitution of the State Environment Impact Assessment Authority, Punjab.
- (7) S.O. 255 (E), dated the 7th February, 2011, regarding Constitution of the State Environment Impact Assessment Authority, Bihar.
- (8) S.O. 2780 (E), dated the 12th November, 2010, amending Notification No. S.O. 49(E), dated the 8th January, 2008, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 4339/15/11]

- (9) G.S.R. 951 (E), dated the 4th December, 2010, publishing the Wetlands (Conservation and management) Rules, 2010.

[Placed in Library. See No. L.T. 3978/15/11]

- (ii) A copy (in English and Hindi) of the Ministry of Environment and Forests Notification No. S.O. 473 (E), dated the 3rd March, 2011, notifying species on the verge of extinction for the State of Tamil Nadu, under sub-section (3) Section 62 of the Biological Diversity Act, 2002.

[Placed in Library. See No. L.T. 4407/15/11]

**Outcome Budget (2011-12) of the Ministry of Youth
Affairs and Sports**

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Sir, on behalf of Shri Ajay Maken, I lay on the Table, a copy (in English and Hindi) of the Outcome Budget, for the year 2011-12, in respect of the Ministry of Youth Affairs and Sports.

[Placed in Library. See No. L.T. 4408/15/11]

**Notification of the Ministry of Consumer Affairs, Food and
Public Distribution**

PROF. K.V. THOMAS: Sir, I lay on the Table, under sub-section (4) of Section 52 of the Legal Metrology Act, 2009, a copy (in English and

Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 202 (E), dated the 9th March, 2011, publishing the Legal Metrology (Packaged Commodities) Rules, 2011.

[Placed in Library. See No. L.T. 4409/15/11]

I. Notifications of the Ministry of Human Resource Development

II. Reports and Accounts (2008-09 and 2009-2010) of various Universities, NIT's, Navodaya Vidyalaya Samiti, IITs, IIMs Research Institutes, Engineering Institutes, Boards, Sarva Siksha Abhiyan and Councils and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESHWARI): Sir, I lay on the Table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of School Education and Literacy), under Section 33 of the National Council for Teacher Education Act, 1993, along with delay statement on the Notifications:-

(1) F. No. 51-1/2009/NCTE (N&S), dated the 26th July, 2010, publishing the National Council for Teacher Education (Recognition Norms and Procedure) Second Amendment Regulations, 2010.

[Placed in Library. See No. L.T. 4458/15/11]

(2) No. F. 47-49/2009/NCTE/CDN (Pt.), dated the 20th August, 2010, regarding nomination of Chairperson of the Eastern Regional Committee, Bhubaneswar.

[Placed in Library. See No. L.T. 4458/15/11]

(3) No. F. 47-49/2009/NCTE/CDN, dated the 25th August, 2010, regarding termination of Northern Regional Committee, Jaipur.

[Placed in Library. See No. L.T. 4459/15/11]

(4) F. No. 51-3/2009/Pt./NCTE (N&S), dated the 25th August, 2010, publishing the National Council for Teacher Education (Guidelines for regulation of tuition fees and other fees chargeable by unaided teacher education institutions) Amendment

Regulations, 2010.

[Placed in Library. See No. L.T. 4459/15/11]

- (5) F. No. 61-03/20/2010/NCTE (N&S), dated the 25th August, 2010, regarding minimum qualifications for a person to be eligible for appointment as teacher.

[Placed in Library. See No. L.T. 4458/15/11]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of Higher Education), under Section 24 of the All India Council of Technical Education Act, 1987:-

(1) No. F. 37-3/Legal/2008, dated the 22nd February, 2010, repealing All India Council for Technical Education (Constitution and functions of National Board of Accreditation) Regulations, 2008.

[Placed in Library. See No. L.T. 4417/15/11]

(2) No. F. 37-3/Legal/2010, dated the 6th-12th February, 2010, publishing the All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010.

[Placed in Library. See No. L.T. 4416/15/11]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of Higher Education), under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985:-

(1) No. IG/Admn. (G)/Ord.13/2005/1948, dated the 16th-22nd October, 2010, amending Clause 2.4 of the Ordinance on Research Degree Programmes of the Indira Gandhi National Open University.

[Placed in Library. See No. L.T. 4264/15/11]

(2) No. 1G/Admn. (G) /Ord.5/2009/1978, dated the 6th-12th November, 2010 regarding amendment to the Ordinance on Recognition of Examinations/Degrees of the University.

[Placed in Library. See No. L.T. 4460/15/11]

(3) No. IG/Admn. (G)/Ord.9/2000/1998, dated the 27th November, 2010 to 3rd December, 2010, adding sub-clause (5) of

Clause 9
of the Ordinance 9 on the Conduct of Examination and
Evaluation
of Student Performance of the Indira Gandhi National
Open
University.

[Placed in Library. See No. L.T. 4264/15/11]

- II (i) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 30 and sub-section (5) of Section 31 of the Assam University Act, 1989:-

(a) Seventeenth Annual Report of the Assam University, Silchar, for the year 2009-10.

(b) Annual Accounts of the Assam University, Silchar, for the year 2009-10 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4447/15/11]

(ii) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 13 and sub-section (3) of Section 13A of the Banaras Hindu University Act, 1915:-

(a) Annual Report of the Banaras Hindu University, Varanasi, for the year 2009-10.

(b) Annual Accounts of the Banaras Hindu University, Varanasi, for the year 2009-10, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4448/15/11]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:-

- (i) (a) First Annual Report of the Central University of Karnataka, Gulbarga, for the year 2008-09.
- (b) Annual Accounts of the Central University of Karnataka, Gulbarga, for the year 2008-09 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 4448/15/11]

- (ii) (a) Second Annual Report of the Central University of Karnataka, Gulbarga, for the year 2009-10.
- (b) Annual Accounts of the Central University of Karnataka, Gulbarga, for the year 2009-10, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (d) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4451/15/11]

- (iv) (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 30 and sub-section (4) of Section 31 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Act, 1996:-
- (a) Annual Report and Accounts of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4254/15/11]

- (v) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 29 of the University of Hyderabad Act, 1974:-
- (a) Annual Accounts of the University of Hyderabad, Hyderabad, for the year 2009-10 and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4056/15/11]

(vi) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 29 of the Pondicherry University Act, 1985:--

(a) Twenty-fourth Annual Report of the Pondicherry University, Pondicherry, for the year 2009-10.

(b) Review by Government on the working of the above University.

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4130/15/11]

(vii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Mizoram University Act, 2000:-

(a) Annual Report of the Mizoram University, Aizawl, for the year 2009-10.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4438/15/11]

(viii) (1) A copy each (in English and Hindi) of the following papers, under Section 32 and 33 of the English and Foreign Languages University Act, 2006:-

(a) Annual Report of the English and Foreign Languages University, Hyderabad, for the year 2008-09.

(b) Annual Accounts of the English and Foreign Languages University, Hyderabad, for the year 2008-09 and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4256/15/11]

(ix) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 34 of the Tripura University Act, 2006:-

(a) Annual Accounts of the Tripura University, Suryamaninagar, Tripura, for the year 2009-10, and the Audit Report thereon.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4439/15/11]

- (x) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology Act, 2007:-

1. (a) Annual Report and Accounts of the National Institute of Technology, Jaipur, for the year 2009-10, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4422/15/11]

2. (a) Fiftieth Annual Report of the National Institute of Technology, Durgapur, for the year 2009-10.
- (b) Fiftieth Annual Accounts of the National Institute of Technology, Durgapur, for the year 2009-10 and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4440/15/11]

3. (a) Annual Report and Accounts of the National Institute of Technology (formerly Regional Engineering College), Warangal, for the year 2009-10, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4429/15/11]

4. (a) Annual Report and Accounts of the National Institute of Technology, Jamshedpur, for the

year 2007-08, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4421/15/11]

5. (a) Annual Report and Accounts of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4420/15/11]

6. (a) Annual Report and Accounts of the National Institute of Technology, Agartala, for the year 2008-09, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4431/15/11]

7. (a) Annual Report and Accounts of the National Institute of Technology, Karnataka, Surathkal, Mangalore, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4452/15/11]

8. (a) Annual Report and Accounts of the National Institute of Technology, Calicut, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4443/15/11]

9. (a) Annual Report and Accounts of the National Institute of Technology, Rourkela, for the year 2009-10, together with the Audit Report.

(b) Review by Government on the working of the above

Institute.

- (c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4441/15/11]

(xi) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 27 and sub-section (4) of Section 28 of the Jamia Millia Islamia Act, 1988:-

- (a) Annual Report of the Jamia Millia Islamia (JMI), New Delhi, for the year 2009-10.
- (b) Annual Accounts of the Jamia Millia Islamia (JMI), New Delhi, for the year 2009-10 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (d) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4455/15/11]

(xii) A copy each (in English and Hindi) of the following papers, under, under sub-section (3) of Section 31 of the Nagaland University Act, 1989:-

- (a) Fifteenth Annual Report of the Nagaland University, Kohima, for the year 2009-10.
- (b) Review by Government on the working of the above University.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4445/15/11]

(xiii) A copy each (in English and Hindi) of the following papers:-

- (1) (a) First Annual Report and Accounts of the Central University of Rajasthan, Ajmer, for the year 2009-10, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above University.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 4446/15/11]

- (2) (a) First Annual Report of the Central University of Kashmir, Srinagar, for the year 2009-10.
- (b) Annual Accounts of the Central University of Kashmir, Srinagar, for the year 2009-10, and the Audit Report thereon.

- (c) Review by Government on the working of the above University.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) and (b) above.
- [Placed in Library. See No. L.T. 4454/15/11]
- (3) (a) Annual Report of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-10.
- (b) Annual Accounts of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2009-10, and the Audit Report thereon.
- (c) Review by Government on the working of the above Samiti.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) and (b) above.
- [Placed in Library. See No. L.T. 4418/15/11]
- (4) (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Vijayawada, for the year 2008-09, together with the Audit Report.
- (b) Review by Government on the working of the above School.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above.
- [Placed in Library. See No. L.T. 4457/15/11]
- (5) (a) Annual Accounts of the Indian Institute of Technology (IIT), Chennai, for the year 2009-10 and the Audit Report thereon, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above.
- [Placed in Library. See No. L.T. 3924/15/11]

- (6) (a) Annual Report of the Indian Institute of Technology (IIT), Hyderabad, for the year 2009-10.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Hyderabad, for the year 2009-10, and Audit Report thereon,

under Sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (vi) (a) and (b) above.

[Placed in Library. See No. L.T. 4056/15/11]

(7) (a) Annual Accounts of the Indian Institute of Technology (IIT), Kanpur, for the year 2009-10, and Audit Report thereon, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.

(b) Statement giving reasons for the delay in laying the papers mentioned at (vii) (a) above.

[Placed in Library. See No. L.T. 4051/15/11]

(8) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, for the year 2009-10.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (viii) (a) above.

[Placed in Library. See No. L.T. 4545/15/11]

(9) (a) Annual Accounts of the Indian Institute of Technology (IIT), Kharagpur, for the year 2009-10, and the Audit Report thereon, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.

(b) Statement giving reasons for the delay in laying the papers mentioned at (ix) (a) above.

[Placed in Library. See No. L.T. 4048/15/11]

(10) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Indore, for the year 2009-10, together with the Audit Report on the Accounts .

(b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (x) (a) above.

[Placed in Library. See No. L.T. 4419/15/11]

- (11) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Lucknow, for the year 2009-10, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (xi) (a) above.

[Placed in Library. See No. L.T. 4461/15/11]

- (12) (a) Thirty-sixth Annual Report of the North Eastern Hill University, Shillong, for the year 2009-10.

- (b) Annual Accounts of the North Eastern Hill University, Shillong, for the year 2009-10 and the Audit Report thereon.

- (c) Review by Government on the working of the above University.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (xii) (a) above.

[Placed in Library. See No. L.T. 4450/15/11]

- (13) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Thiruvananthapuram, for the year 2009-10, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (xiii) (a) above.

[Placed in Library. See No. L.T. 4432/15/11]

- (14) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Bhopal, for the year 2009-10.
- (b) Annual Accounts of the Indian Institute of Science Education and

Research (IISER), Bhopal, for the year 2009-10 and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (xiv) (a) and (b) above.

[Placed in Library. See No. L.T. 3974/15/11]

(15) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Pune, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xv) (a) above.

[Placed in Library. See No. L.T. 4424/15/11]

(16) (a) Annual Report of the Indian Institute of Science (IISc), Bangalore, for the year 2009-10.

(b) Annual Accounts of the Indian Institute of Science (IISc), Bangalore, for the year 2009-10 and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (xvi) (a) and (b) above.

[Placed in Library. See No. L.T. 4425/15/11]

(17) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Bhopal, for the year 2009-10, together

with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reason for not laying the papers mentioned at (xvii) (a) above.

[Placed in Library. See No. L.T. 4436/15/11]

- (18) (a) Annual Report and Accounts of the North Eastern Regional Institute of Science and Technology (NERIST), Itanagar, Arunachal Pradesh, for the year 2009-10, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (xviii) (a) above.

[Placed in Library. See No. L.T. 4437/15/11]

- (19) (a) Annual Report and Accounts of the Sant Longowal Institute of Engineering and Technology (SLIET), Longowal, Punjab, for the year 2009-10, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (xix) (a) above.

[Placed in Library. See No. L.T. 4435/15/11]

- (20) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chandigarh, for the year 2009-10, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reason for not laying the

papers mentioned at (xx) (a) above.

[Placed in Library. See No. L.T. 4434/15/11]

(21) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Kolkata, for the year

2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reason for not laying the papers mentioned at (xxi) (a) above.

[Placed in Library. See No. L.T. 4433/15/11]

(22) (a) Annual Report and Accounts of the Central Institute of Technology (CIT), Kokrajhar, Assam, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxii) (a) above.

[Placed in Library. See No. L.T. 4426/15/11]

(23) (a) Annual Report of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2009-10.

(b) Annual Accounts of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2009-10, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (xxiii) (a) and (b) above.

[Placed in Library. See No. L.T. 4428/15/11]

(24) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Western Region, Mumbai, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for delay in laying the papers mentioned at (xxiv) (a) above.

[Placed in Library. See No. L.T. 4427/15/11]

(25) (a) Annual Report and Accounts of the Jharkhand Education Project Council, Ranchi, for the year 2008-09, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxv) (a) above.

[Placed in Library. See No. L.T. 4456/15/11]

(26) (a) Annual Report and Accounts of the National Council of Rural Institutes (NCRI), Hyderabad, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxvi) (a) above.

[Placed in Library. See No. L.T. 4263/15/11]

(27) (a) Annual Report and Accounts of the Primary Education Development Society of Kerala (PEDSK) in respect of the Sarva Shiksha Abhiyan, Kerala, for the year 2008-09, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxvii) (a) above.

[Placed in Library. See No. L.T. 4260/15/11]

(28) (a) Annual Report and Accounts of the Sarva Shiksha Abhiyan Rajya Mission, Tripura, for the year 2008-09, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxviii) (a) above.

[Placed in Library. See No. L.T. 4431/15/11]

(29) (a) Annual Report and Accounts of the Sarva Shiksha Abhiyan Society, U.T. Chandigarh, for the year 2009-10, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 4430/15/11]

(30) (a) Annual Report and Accounts of the Central Institute of Classical Tamil (CICT), Chennai, for the year 2009-10, together with the Audit Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (xxx) (a) above.

[Placed in Library. See No. L.T. 4253/15/11]

I. Report and Accounts (2009-10) of NEPA Ltd., Neapanagar, Madhya Pradesh and related papers

II. Outcome budget (2011-12) of the Ministry of Heavy Industries and Public Enterprises

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): Sir, I lay on the Table –

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:–

(a) Sixty-third Annual Report and Accounts of the NEPA Limited, Neapanagar, Madhya Pradesh, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned (1) above.

[Placed in Library. See No. L.T. 4474/15/11]

II. A copy (in English and Hindi) of the Outcome Budget, for the year 2011-12, in respect of the Department of Heavy Industry in the Ministry of Heavy Industries and Public Enterprises.

[Placed in Library. See No. L.T. 4475/15/11]

Notifications of the Ministry of Health and Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND WELFARE (SHRI DINESH TRIVEDI): Sir, I lay on the Table, under Section 38 of the Drugs and Cosmetics Act, 1940, a

copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare:-

- (1) G.S.R. 82 (E), dated the 10th February, 2011, regarding prohibition of manufacture, sale and distribution of certain drugs.

[Placed in Library. See No. L.T. 4481/15/11]

- (2) G.S.R. 101 (E), dated the 18th February, 2011, publishing the Drugs and Cosmetics (2nd Amendment) Rules, 2011.

[Placed in Library. See No. L.T. 4487/15/11]

I. Report and Accounts (2009-10) of BECIL, NOIDA and related papers

II. Outcome budget (2011-12) of the Ministry of Information and Broadcasting

SHRI ASHWANI KUMAR: Sir, on behalf of Dr. S. Jagathrakshakan, I lay on the Table:-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) Fifteenth Annual Report and Accounts of the Broadcast Engineering Consultants India Limited (BECIL), NOIDA, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

- II. A copy (in English and Hindi) of the Outcome Budget, for the year 2011-12, in respect of the Ministry of Information and Broadcasting.

[Placed in Library. See No. L.T. 4543/15/11]

संघार और सूचना प्रौद्योगिकी मंत्रालय की अधिसूचना
संघार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री
(श्री सचिन पायलट): महोदय, में भारतीय
डाकघर अधिनियम, 1898 की धारा 74 की उप-धारा (4) के अधीन
भारतीय डाकघर (द्वितीय संशोधन) नियम, 2011 को प्रकाशित करने
वाली संघार और सूचना प्रौद्योगिकी मंत्रालय (डाक विभाग) की
अधिसूचना सं. सा.का.नि. 37 (अ), दिनांक 19 जनवरी, 2011 की एक
प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 4387/15/11]

Reports and Accounts (2009-10) of various companies and
related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
R.P.N. SINGH): Sir, I lay on the Table -

I. A copy each (in English and Hindi) of the following papers
under sub-section (1) of Section 619A of the Companies Act,
1956:-

(i) (a) Sixth Annual Report and Accounts of the Indian
Strategic Petroleum Reserves Limited (ISPRL), New
Delhi, for the year 2009-10, together with the
Auditor's Report on the Accounts and the comments of
the Comptroller and Auditor General of India
thereon.

(b) Review by Government on the working of the above
Company.

[Placed in Library. See No. L.T. 4544/15/11]

(ii) (a) Fifty-first Annual Report and Accounts of the Oil
India Limited (OIL), Dibrugarh, Assam, for the year
2009-10, together with the Auditor's Report on the
Accounts and the comments of the Comptroller and
Auditor General of India thereon.

(b) Review by Government on the working of the above
Company.

[Placed in Library. See No. L.T. 4391/15/11]

(iii) (a) Seventeenth Annual Report and Accounts of the Oil
and Natural Gas Corporation Limited (ONGC), New
Delhi, for the year 2009-10, together with the
Auditor's Report on the Accounts and the comments of
the Comptroller and Auditor General of India
thereon.

(b) Review by Government on the working of the above
Corporation.

[Placed in Library. See No. L.T. 4390/15/11]

Notifications of the Ministry of Power

SHRI ASHWANI KUMAR: Sir, on behalf of Shri K.C. Venugopal, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Power:-

- (1) No. JERC-14/2010, dated the 15th December, 2010, publishing the Joint Electricity Regulatory Commission for State of Goa and Union Territories (Procurement of Renewable energy) Regulations, 2010.

- (2) No. JERC-19/14/2010, dated the 19th February, 2011, publishing Corrigendum to Joint Electricity Regulatory Commission (Procurement of Renewable Energy) Regulations, 2010.

[Placed in Library. See No. L.T. 4393/15/11]

Various reports (2010-11) of CAG

SHRI NAMO NARAIN MEENA: Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:-

- (i) Report of the Comptroller and Auditor General of India for the year ended March, 2010 (No. 23 of 2010-11): Union Government (Indirect Taxes - Central Excise - Compliance Audit);

[Placed in Library. See No. L.T. 4462/15/11]

- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2010 (No. 24 of 2010-11): Union Government (Indirect Taxes - Customs - Compliance Audit);

[Placed in Library. See No. L.T. 4463/15/11]

- (iii) Report of the Comptroller and Auditor General of India for the year ended March, 2009 (No. 25 of 2010-11): Union Government (Indirect Taxes - Service Tax - Performance Audit);

[Placed in Library. See No. L.T. 4464/15/11]

- (iv) Report of the Comptroller and Auditor General of India for the year ended March, 2010 (No. 29 of 2010-11): Union Government (Indirect Taxes - Service Tax - Compliance Audit);

[Placed in Library. See No. L.T. 4465/15/11]

- (v) Report of the Comptroller and Auditor General of India for the year ended March, 2009 (No. 30 of 2010-11): Union Government (Indirect Taxes - Central Excise and Service Tax - Performance Audit of Cenvat Credit Scheme).

[Placed in Library. See No. L.T. 4466/15/11]

- (vi) Report of the Comptroller and Auditor General of India for the year ended March, 2010 (No. 35 of 2010-11): Union Government (Defence Services) (Performance Audit of Defence Estates

Management); and

[Placed in Library. See No. L.T. 4466/15/11]

- (vii) Report of the Comptroller and Auditor General of India for the year ended March, 2010 (No. 36 of 2010-11): Union Government (Direct Taxes) – Taxation of assesses engaged in the Film and Television industry.

[Placed in Library. See No. L.T. 4467/15/11]

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**REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY
STANDING COMMITTEE ON AGRICULTURE**

श्री सत्यव्रत चतुर्वेदी (उत्तराखण्ड): महोदय, मैं वभिाग -
संबंधित कृषि संबंधी संसदीय स्थायी समिति
(2010-11) के नम्नलिखित प्रतिवेदनों की एक-एक प्रति
(अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता
हूँ :-

- (i) Seventeenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2010-11)' of Ministry of Agriculture (Department of Agriculture and Co-operation);
- (ii) Eighteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2010-11)' of Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries);
- (iii) Nineteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2010-11)' of Ministry of Agriculture (Department of Agricultural Research and Education); and
- (iv) Twentieth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2010-11)' of Ministry of Food Processing Industries.

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**STATEMENTS OF THE DEPARTMENT RELATED PARLIAMENTARY
STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT**

SHRI PRAVEEN RASHTRAPAL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2010-11):-

- (i) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirty-

eighth Report of the Standing Committee on Social Justice and Empowerment

(2008-2009) on Action Taken by Government on the recommendations contained in Thirty-second Report of the Standing Committee on Social Justice and Empowerment (2007-08) on "Voluntary Organizations Engaged in Implementing Integrated Programme for Welfare of Older Persons";

(ii) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Forty-first Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in Thirty-third Report of the Standing Committee on Social Justice and Empowerment (2007-08) on 'Demands for Grants (2008-09)' of the Ministry of Social Justice and Empowerment;

(iii) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Seventh Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Action Taken by Government on the recommendations contained in Third Report of the Standing Committee on Social Justice and Empowerment (2009-10) on 'Demands for Grants (2009-10)' of the Ministry of Minority Affairs; and

(iv) Action taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Eighth Report of the Standing Committee on Social Justice and Empowerment (2009-10) on Action Taken by Government on the recommendations contained in Second Report of the Standing Committee on Social Justice and Empowerment (2009-10) on

'Demands for Grants (2009-10)' of the Ministry of Tribal Affairs.

STATEMENT BY MINISTER

**Status of implementation of recommendations contained in the
Thirtieth Report of the Department-related Parliamentary
Standing Committee on Finance**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
R.P.N. SINGH):

Sir, I make a statement regarding status of implementation of recommendations contained in the Thirtieth Report of the Department-related Parliamentary Standing Committee on Finance on Demands for Grants, for the year 2010-11.

[MR. CHAIRMAN in the Chair.]

VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Members, the 222nd Session of the Rajya Sabha comes to a close today. Being a shorter Budget Session, it was principally devoted to the financial business of the Government.

The Session began with the Address of the respected Rashtrapatiiji to both the Houses of Parliament assembled together on 21.02.2011 and was followed by a discussion on the Motion of Thanks on the President's Address. In addition to the discussion on the Railway and General Budgets as well as return of the concerned Appropriation Bills and the Finance Bill, an important legislative business transacted during this Session related to the passing of The Orissa (Alteration of Name) Bill, 2010 along with The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010.

Several statements were made or laid by the Prime Minister and other Members of the Council of Ministers during this Session. A large number of Special Mentions on matters of public importance as well as matters raised with the permission of the Chair were made during this Session. Two Calling Attention notices on 'unprecedented and untimely heavy rains in Andhra Pradesh' and 'utilization of agricultural land for non-agricultural purposes' were discussed. A Short-duration Discussion on the statement made by the Prime Minister on 18.03.2011 on newspaper report on 'Cash-for-vote' was also taken up. I am requesting the Secretary-General to make available the statistical information relating to this Session.

In order to optimize the output of the Question Hour and, at the same time, allow Members regular opportunity to mention matters of urgent concern with the permission of the Chair, it was decided to commence the working day at 11:00 a.m. with 'Matters raised with the permission of the Chair' and shift the Question Hour to the first hour

after lunch. The Chair appreciates the cooperation in the matter of the hon. Members. Initial results have been encouraging. I have also received some feedback which will help fine-tune the new arrangement.

Six new Ministers were introduced to the House by the Prime Minister. Shrimati Hema Malini, elected in a by-election from the State of Karnataka, joined the House during the Session.

I take this opportunity to thank the Leader of the House, the Leader of the Opposition, the leaders of various parties and groups and the hon. Members for the cooperation extended by them for the overall smooth functioning of the House. I also thank the Deputy Chairman, the Members of the panel of Vice-Chairmen and the officers and staff of the Secretariat for their help and cooperation.

Now, before we adjourn the House *sine die*, we will have the National Song.

(The National Song, "Vande Mataram", was then played.)

MR. CHAIRMAN: The House stands adjourned *sine die*.

The House then adjourned *sine die* at twelve of the clock.
